

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:47
ANSWERED ON:26.02.2007
REVIEW OF LIST OF BENEFICIARIES
Adsul Shri Anandrao Vithoba

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Union Government has requested the States to undertake a campaign for review of the list of beneficiaries under Below Poverty Line category and Antyodaya Anna Yojana to eliminate ghost ration cards;
- (b) if so, the details thereof and the reaction of the State Governments thereto;
- (c) whether the Union Government has prepared an action plan to curb leakages and diversions under the Targeted Public Distribution System;
- (d) if so, the details thereof indicating the recommendations made therein;
- (e) the names of the States which have already set up monitoring mechanism to check leakages; and
- (f) the time by which rest of the States are likely to set up such a mechanism?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a): Yes, Sir.

(b): The Action Taken Report received from the States/UTs is Annexed. (Vide column 1 in the annexure).

(c)&(d): Yes, Sir. To curb leakage, the Central Government have prepared a nine point action plan for State/UT Governments, for taking necessary action thereon, is as under:

1. States should undertake a campaign for Review of BPL/AAY lists, to eliminate ghost ration cards-within 3 months.
2. Strict action should be taken against the guilty to ensure leakage free distribution of foodgrains. In this respect information asked for under clause 9 of PDS Control Order, may also be sent.
3. For sake of transparency involvement of elected PRI members in distribution of foodgrains, licences be given to SHGs, gram panchayats, cooperatives, etc.
4. BPL/AAY lists should be displayed on all FPSs.
5. District-wise and FPS-wise allocation of foodgrains should be put up on websites and other prominent places, for public scrutiny.
6. Wherever possible, door step delivery of foodgrains should be ensured by States, instead of letting private transporters/wholesalers to transport goods.
7. Timely availability of foodgrains at FPS level and fixed dates of distribution to ration card holders should be ensured.
8. Training of members of FPS level Vigilance Committees should be ensured.
9. Computerisation of TPDS operations be undertaken.

In addition, the Government has also taken steps to introduction of electronic transfer of funds to FCI and issued instructions for display of banners/Boards on the wind shield as well as rear end of the truck/vehicles carrying PDS articles indicating details of State Government, destination, commodity and Agent's name.

(e)&(f): A statement of status of follow up action on the Nine Action Points by different States/UTs is annexed.